

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No. 1502/97

New Delhi, this the 7th day of July, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)  
Hon'ble Shri S. P. Biswas, Member (A)

S.R.Ar vind  
Alok Krishna Agarwal,  
A-56, Gulmohar Park,  
New Delhi- 110 049. ....Applicant

(By Advocate: Sh. Asad Alvi proxy for  
Ms Monika Diwan)

-Versus-

1. Union of India through  
Secretary,  
Tele-communication Deptt.,  
Sanchar Bhawan,  
20, Ashoka Road,  
New Delhi.
2. Adviser, H.R.D.,  
Sanchar Bhawan,  
20, Ashoka Road,  
New Delhi.
3. Deputy Director General,  
Telecom vigilance,  
West Block No. 1,  
Wing No. 2, Ground Floor,  
R.K.Puram,  
New Delhi.
4. Telecommunication Deptt. through  
Chairman,  
Sanchar Bhawan,  
20, Ashoka Road,  
New Delhi. ....Respondents

(By Advocate: Shri R.V. Sinha)

O R D E R (ORAL)  
(Dr. Jose P. Verghese, Vice-Chairman (J))

The complaint in this OA was that the charge-sheet has been issued on 5.10.1994 and the proceedings are still at the initial stage and the applicant is to superannuate on 31st July, 1997. In view of this delay, the applicant is seeking quashing of the chargesheet.

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In view of the impending superannuation, notices were issued to the respondents with a suggestion that the matter should be disposed of expeditiously.

The respondents' counsel Shri R.V. Sinha appears today and states that the delay occurred is substantially attributable to the applicant himself.

Even though we are not inclined to quash the proceedings on this ground at this stage, it is desirable that the inquiry should be completed within the next six months and the applicant undertakes to co-operate with the inquiry proceedings. It is assured by the respondents that the inquiry will take place in Delhi only.

In view of superannuation, the respondents shall pass appropriate orders whether this is a fit case for continuing the proceedings even after retirement and whether it can be continued to be inquired under Rule 9 of the CCS(Pension) Rules, 1972. It is also made clear that the retiral benefits due to the applicant shall not be delayed and the same should be paid within the reasonable time in accordance with the rules.

With these above observations, this OA is disposed of with no order as to costs.



(S.P. Biswas)  
Member (A)



(Dr. Jose P. Verghese)  
Vice-Chairman(J)

NA